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Title: Regarding alleged malpractices in Bureau of Indian Standards.

DR. UDIT RAJ (NORTH WEST DELHI): The Bureau of Indian Standards is a body constituted through an Act of Parliament under BIS Act, 1936. The Government of India had issued directions to BIS through its controlling Ministry i.e. Ministry of Consumer Affairs, Food and Public Distribution, order number 4.2.2015 - BIS dated 16th November 2015, which have not been followed by BIS till date. I have also requested that the Hon'ble Prime Minister and the Hon'ble Minister of Consumer Affairs, Food and Public Distribution look into the functioning of the BIS, as well as alleged malpractices committed by its Director General. Issues which I have brought to the attention of the Hon'ble Minister include incorrect vigilance clearance given to Director General in violation of DOPT's OM regarding vigilance clearance to IAS officers, apart from an estimated loss of Rs. 4 crore to the exchequer which had been upheld by a Ministerial disciplinary committee. However, no action had been taken by the Department of Consumers Affairs despite the then Minister in erstwhile Government noting on file that the matter be referred to the Central Vigilance Commission. Now that the CVC is seized of this issue, I request the Department of Consumer Affairs to probe why such alleged lapses are taking place as well as why BIS, is not functioning as per directions of the Government of India and Parliament.